

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA No. 965/2018

in

C.P. No. 1667/NCLT/MB/2018

Under Section 7 and 22 I&BC, 2016

In the matter of:

Andhra Bank

166 - Saurabh, Andheri-Kurla Road,
Andheri (East), Mumbai - 400093

... Petitioner

Vs.

Provogue (India) Limited

105-106, Provogue House Dreamsquare,
Off. New Link, Andheri (West), Mumbai -
40053

... Respondent

MA. No. 965/2018

Andhra Bank

....Applicant/Financial Creditor

Order delivered on: 26.09.2018

Coram : Hon'ble Bhaskara Pantula Mohan, Member (Judicial)
Hon'ble V. Nallasenapathy, Member (Technical)

For the Applicant: Mr Rohan Agarwal, Adv., Mr. Darshit Dave, Adv. i/b
MDP & Partners

Per Bhaskara Pantula Mohan, Member (Judicial)

ORDER

1. On the Application moved by Andhra Bank, the Financial Creditor of Provogue (India) Limited, stating that the Committee of Creditors in the meeting held on 24.08.2018 resolved to appoint Mr. Amit Gupta, having Registration No. IBBI/IPA-001/IP-P00016/2016-17/10040 as Resolution Professional in the place of Mr. Jitendra Kumar Yadav, Interim Resolution Professional, with the required voting of COC, this Bench, being satisfied that this application is in accordance with Section

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22 of I&B Code, hereby appoints Mr. Amit Gupta, as Resolution Professional of Provoque (India) Limited.

2. Accordingly, this MA 965/2018 is hereby disposed of.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)